

FORM G (Reissued)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR
M/S METROPOLIS LOGISTICS PRIVATE LIMITED DEALING IN LOGISTIC SERVICES,
WHICH INCLUDES SURFACE TRUCKING SERVICES, WAREHOUSING SERVICES, AIR
LOGISTICS SERVICE AT SOUTH WEST DELHI MAHIPALPUR, NEW DELHI-110037.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL. No.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN/CIN/ LLP No.	M/S METROPOLIS LOGISTICS PRIVATE LIMITED CIN No. U64200DL2012PTC231388 PAN No. AAHCM7482L
2	Address of the registered office	Registered Address: Plot No. 50, G/F, Kh. No. 1128, B-Block, Rangpuri Extension, Mahipalpur, South West Delhi - 110037, India (as per MCA) Business Address: Z-48, Second Floor, Okhla Industrial area, Phase-2, New Delhi-110020 (As per Suspended Management and Director of CD)
3	URL of website	https://www.metropolislogistics.com
4	Details of place where the majority of fixed assets are located	Z-48, Second Floor, Okhla Industrial area, Phase-2, New Delhi-110020
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	As per Audited Balance Sheet as of 2023 - 2024 Revenue from operation is 67.15 Crores (approx.). Further details can be sought by prospective resolution applicants via a mail by raising request at email: irpmetropolislogistics@gmail.com
7	Number of employees/ workmen	3
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31.03.2024 Details can be sought by prospective resolution applicants via a mail by raising request at email: irpmetropolislogistics@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: irpmetropolislogistics@gmail.com
10	Revised last date for receipt of expression of interest	16-10-2025

11	Revised date of issue of provisional list of prospective resolution applicants	25-10-2025
12	Revised last date for submission of objections to provisional list	30-10-2025
13	Revised date of issue of final list of prospective resolution applicants	08-11-2025
14	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	13-11-2025
15	Revised last date for submission of resolution plans	13-12-2025
16	Process email id to submit Expression of Interest	irpmetropolislogistics@gmail.com
17	Details of the Corporate Debtor's Registration status as an MSME	MSME UDYAM-DL-10-0005651



Roshan Lal Jain
Resolution Professional
Metropolis Logistics Private Limited
Email: irpmetropolislogistics@gmail.com ,
roshanlajain@yahoo.co.uk
AFA Valid up to: 31.12.2025
Registered Address: AN-46 B, Shalimar Bagh,
North West Delhi, Delhi-110088
Communication Address: Mavent Restructuring Services LLP,
S - 376, Panchsheel Park, New Delhi, 110017.
Mobile. No: +9818398895
Dated: 01.10.2025
Place: New Delhi

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF YASH TRADING AND FINANCE LIMITED

Corporate Identification Number : L51900MH1985PLC036794
Registered Office : 103, B Wing, Ansa Industrial Estate, Saki Vihar Road, Sakinaka Andheri (East), Mumbai - 400072, Maharashtra, India
Tel. No. : 91-22-2272 0000; E-mail : yashtradingandfinancelimited@gmail.com
Website : www.yashtradingfinance.com

OPEN OFFER FOR ACQUISITION OF UPTO 26,00,000* (TWENTY-SIX LAKHS) FULLY PAID EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("OFFER SHARES") REPRESENTING 26% (TWENTY SIX PERCENT) OF THE EXPANDED SHARE CAPITAL OF THE TARGET COMPANY ON A FULLY DILUTED BASIS, AS OF THE 10TH (TENTH) WORKING DAY FROM THE CLOSURE OF THE TENDERING PERIOD OF THE OPEN OFFER, AT AN OFFER PRICE OF ₹ 12/- (RUPEES TWELVE ONLY, PER EQUITY SHARE ("OFFER PRICE") BY VASANTKUMAR LAVJIBHAI MANGROLIYA ("ACQUIRER 1"), MADHUBHAI NANJIBHAI VEKARIA ("ACQUIRER 2"), PAVANKUMAR DHIRAJLAL TRIVEDI ("ACQUIRER 3"), VINUBHAI NANJIBHAI VEKARIA ("ACQUIRER 4") AND MANAN PAVANKUMAR TRIVEDI ("ACQUIRER 5") (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

*Public Shareholders (Excluding the Enforcement Directorate, Bhuvaneshwar) hold 27,69,770 (Twenty-Seven Lakhs Sixty-Nine Thousand Seven Hundred and Seventy) (both the existing public shareholders who hold 69,770 shares and the proposed preferential allottees who are being allotted 27,00,000 Equity Shares in the proposed preferential allotment) Equity Shares which in the aggregate represents 27.69% (Twenty-Seven Point Six Nine Percent) of the Expanded Share Capital of the Target Company. Hence the Offer Size is considered as 26% (Twenty-Six Percent) of the Expanded Share Capital of the Target Company.

This corrigendum to the Public Announcement ("PA"), Detailed Public Statement ("DPS") and Draft Letter of Offer ("DLOF") ("Corrigendum") is being issued by Corpwis Advisors Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of and in conjunction with (a) PA dated April 09, 2025; (b) the DPS dated April 21, 2025 that was published in (a) Financial Express (English) all over India; (b) Jansatta (Hindi) all over India; and (c) Mumbai Lakshadeep (Marathi) in Mumbai; and (d) the DLOF dated April 28, 2025. This Corrigendum is being published in all Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DPS, the DLOF and the Letter of Offer dated September 29, 2025 ("LOF"), as the context may require. The Public Shareholders of the Target Company are requested to note the following developments / amendments and revisions with respect to PA, DPS and DLOF. The LOF has been suitably updated for the changes and comments issued by SEBI in accordance with SEBI (SAST) Regulations. Public shareholders are requested to note the following material update / addition to the DLOF, in relation to the open offer. The page numbers referenced in this corrigendum correspond to those of the LOF.

1. The revised schedule of activities is as under :

Sr. No.	Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date) ⁽¹⁾
1.	Date of Public Announcement	Wednesday, April 09, 2025	Wednesday, April 09, 2025
2.	Date of publication of Detailed Public Statement in the newspapers	Monday, April 21, 2025	Monday, April 21, 2025
3.	Last date for filing of the Draft Letter of Offer with SEBI	Monday, April 28, 2025	Monday, April 28, 2025
4.	Last date for public announcement of competing offer(s) ⁽²⁾	Wednesday, May 14, 2025	Wednesday, May 14, 2025
5.	Last date for receipt of comments from SEBI on Draft Letter of Offer (In the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Wednesday, May 21, 2025	Thursday, September 18, 2025 ⁽³⁾
6.	Identified Date ⁽⁴⁾	Friday, May 23, 2025	Monday, September 22, 2025
7.	Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Friday, May 30, 2025	Monday, September 29, 2025
8.	Last date for upward revision of the Offer Price and/or Offer Size	Wednesday, June 04, 2025	Friday, October 03, 2025
9.	Last Date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Wednesday, June 04, 2025	Friday, October 03, 2025
10.	Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published	Thursday, June 05, 2025	Monday, October 06, 2025
11.	Date of commencement of the Tendering Period ("Offer Opening Date")	Friday, June 06, 2025	Tuesday October 07, 2025
12.	Date of closure of the Tendering Period ("Offer Closing Date")	Wednesday, June 18, 2025	Monday, October 20, 2025
13.	Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Tuesday, July 01, 2025	Thursday, November 06, 2025
14.	Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Tuesday, July 08, 2025	Thursday November 13, 2025

- Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.
- There is no competing offer to this Offer.
- Actual date of receipt of SEBI observations on the DLOF.
- Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the equity shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Seller, Promoters and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer. Further shares which are under lock-in and held by persons other than promoters cannot be tendered in the open offer and if tendered will not be accepted.
- The following paragraph has been added, "It is to be noted that the shares held by persons other than the promoters during the open offer period which are under lock-in are not permitted to be tendered in the open offer in accordance with Regulation 16(2) of the SEBI (ICDR) Regulations and if tendered shall not be accepted in the Open Offer." In the cover page, pages 10, 11 and 36 of the Letter of Offer.
- The words "Emerging Voting Capital" has been replaced with the words "Expanded Voting Capital" throughout the document.
- The following have been included under the salient features of the SPA in Paragraph III A. 3 on Page 13 of the Letter of Offer :
 - "Each Seller is the legal and beneficial owner of the respective Sale Shares.
 - The Sale Shares are fully paid up and validly allotted and/or acquired as per all Applicable Laws. The Sale Shares constitute 91.83% (Ninety-One Point Eight Three Percent) of the Existing Share Capital of the Target Company and 27.55% of the fully diluted Expanded Voting Share Capital of the Target Company.
 - The Sale Shares under the SPA are free and clear from all lien, claim, encumbrance, charge, mortgage and the like.
 - The transfer of the Sale Shares under the SPA is subject to conditions precedent and standstill obligations.
 - The Sellers have provided customary representations and indemnities in relation to the Target Company and the transfer of the Sale Shares as per the terms therein.
 - The execution, delivery and performance of this Agreement by the Acquirers does not violate any Applicable Law by which the Acquirers are bound or any agreement or contract to which the Acquirers are a party.
 - The purchase price for the shares has been paid by the Acquirers on the date of the execution of the Agreement and the shares will be transferred to the accounts of the Acquirers on completion of the open offer formalities under the Takeover Regulations by the Acquirers and on payment of the purchase consideration to the Acquirers. The transfer of shares shall not be more than 180 days from the date of the payment of consideration.
 - Payment of consideration shall be made after completion of the open offer formalities under the Takeover Regulations.
 - The share that are being allotted in the proposed preferential allotment is being kept in a separate escrow account while the shares under the SPA will not be kept in a separate escrow account.
 - For more specifically defined terms and other details of SPA, Public Shareholders of the Target Company may refer to the SPA, which would be available to them for inspection during the Tendering Period at the Office of the Manager to the Offer."
- The updated status regarding the preferential allotment, "The in-principle approval from the BSE was obtained on July 01, 2025, shares were allotted on July 09, 2025 and listing approval has been obtained on July 25, 2025 and trading approval for these shares has been obtained from the BSE on August 08, 2025" has been included in Paragraph III A. 4 on Page 14 of the Letter of Offer.
- Paragraph III A 5 on Page 14 of the Letter of Offer to read as "Pursuant to the proposed preferential issue and the SPA, the Acquirers will hold 70.55% (Seventy Point Fifty Five Percent) of the Expanded Voting Share Capital / Total Voting Capital of the Target Company."
- Paragraph III A 8 on Page 14 of the Letter of Offer to read as "Consequent upon acquiring the shares pursuant to the proposed preferential issue and the SPA, the post preferential shareholding of the Acquirers will be 70,55,000 (Seventy-Lakhs Fifty-Five Thousand) equity shares constituting 70.55% (Seventy- Point Fifty Five percent) of the Expanded Voting Share Capital / Total Voting Capital of the Target Company. Pursuant to proposed preferential issue and the SPA, the Acquirers will be holding substantial stake in the Target Company. Accordingly, this Offer is being made in terms of Regulations 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011".
- The sentence, "The equity shares have been allotted after the receipt of approval of the shareholders and receipt of in-principle approval from the BSE on July 01, 2025 has been included in Paragraph III B 15 on Page 17 of the Letter of Offer.
- The Board of Directors of the Target Company at Paragraph VI 7 on Page 24 of the Letter of Offer to read as under: "As on date of this Letter of Offer, the Board of Directors of the Target Company comprises of the following :

Sr. No.	DIN	Name of Directors	Designation	Date of Appointment*
1.	00389283	Dinesh Mundhra	Non-Executive Director	January 22, 2022
2.	02796417	Aakansha Vaid	Independent Director	December 19, 2024
3.	03609521	Amarendra Mohapatra	Independent Director	December 19, 2024
4.				
5.	07706503	Akhil Nair	Independent Director	March 10, 2025
6.	10988728	Shitalbhai Mohanbhai Patel	Independent Director	March 10, 2025
7.	10989282	Vishvajitsinh Dilipsinh Jadaeja	Managing Director & CFO	March 10, 2025

(Source: www.mca.gov/; www.bseindia.com/; website of the Company
Note : Ms Himani Boothra Independent Director has resigned with effect from April 09, 2025. Mr Bharkat Kumar Pramodbhai Suchak Independent Director has resigned with effect from April 09, 2025"

10. The financial statements of the target company on page 26 of the Letter of Offer has been updated to include the profit and loss account and balance sheet for the financial years ended March 31, 2025, March 31, 2024 and March 31, 2023.

11. The details of contingent liabilities have been included on page 28 of the Letter of Offer as under :

The details of the Contingent Liabilities of the Company as on March 31, 2025, are as under :

As at the year-end, following are the disputed statutory dues outstanding as per Income Tax site. However, the Company has filed appeal before the Income Tax Appellate Tribunal (ITAT) against the appellate order and the appeal has been ruled in favour of the Company. However, the Income Tax Website has not accounted for the same and there are no dues as on date:

Assessment Year	Section Code	Demand Identification Number	Date on which demand is raised	Outstanding demand (In Rs.)
2007-08	143(1)	2009200851007063324C	March 21, 2010	2,49,624
2007-08	153C	201420085115295205C	March 27, 2015	2,64,630
2006-07	254	2022200740410098583C	August 08, 2002	4,15,123
			Grand Total	9,29,377

OTHER INFORMATION

- Except as detailed in this Corrigendum, all other terms, conditions and contents of the Open Offer and the DPS remain unchanged. The aforementioned developments / amendments have been incorporated in the DLOF / LOF.
- The Acquirers accept full responsibility for the information contained in this Corrigendum (other than such information which has been obtained from the public sources or provided or relating to and confirmed by the Target Company), and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof and undertakes to comply and fulfil the same.
- This Corrigendum will also be available on the website of SEBI at www.sebi.gov.in.

ISSUED BY THE MANAGER FOR AND ON BEHALF OF THE ACQUIRERS

CORPWIS
CORPORATE WISDOM

Corpwis Advisors Private Limited

Address : G-07, Ground Floor,
The Summit Business Park, Andheri Kuria Road,
Behind Guru Nanak Petrol Pump, Andheri East, Chakala MIDC
Mumbai, Maharashtra, India, 400093
Tel No. : +91 22 4972 9990; Fax No. : NA
Email Id : openoffer.yash@corpwis.com
Website : www.corpwis.com
Investor Grievance : investors@corpwis.com
SEBI Registration Number : INM000012962; Validity : till 31.01.2028
Contact Person : Nikunj Kanodia

प्रपत्र - "जी" (पुनर्निर्णित)	
लॉजिस्टिक्स सेवाओं, जिसमें सहाई ट्रकिंग सेवाएं, वेयरहाउसिंग सेवाएं, एक्स्प्रेसडिलिवरी सेवा शामिल हैं, में प्रचलन	
मेडर्स मेट्रोपोलिटन लॉजिस्टिक्स प्राइवेट लिमिटेड, दक्षिण पश्चिम दिल्ली महानगर, नई दिल्ली-110037 के लिए	
(दियाला और ब्रच ऑफ अफिलान (कांस्ट्रिक्ट वित्तियों के लिए ब्रच कोष अफिलान समानाचार प्रक्रिया) नियमितकाली, 2016 के नियम 36क (1) के अधीन)	
प्रांशजिक विवरण	
1	कांस्ट्रिक्ट देनदार का नाम पिन / सीआईएन / एलएनपी नंबर सहित
2	पंजीकृत कार्यालय का पता
3	वेबसाइट का यूआरएल
4	उत्तर स्थान का विवरण जहां अधिकार अफिलान संग्रहित स्थिति है
5	मुद्रा उत्पादों / सेवाओं की स्थिति क्षमता
6	गिरोके वित्तीय वर्ष के अंत में गुरु मुद्रा उत्पादों / सेवाओं की मात्रा और मूल्य
7	कर्मचारियों / कर्मचारियों की संख्या
8	अतिरिक्त विवरण, जिसमें दो वर्ष के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचित सति), लेनदारों की सूची यूआरएल पर उपलब्ध है :
9	संविदा की घाट 25(2)(एच) के अंतर्गत समानाचार आवेदकों के लिए पात्रता ग्राह उपलब्ध है
10	अतिरिक्त की अतिरिक्त की प्रारंभ हेतु अंतिम तिथि
11	संविदा समानाचार आवेदकों की अंतिम सूची जारी करने की तिथि
12	अंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि
13	संविदा समानाचार आवेदकों की अंतिम सूची जारी करने की तिथि
14	संविदा समानाचार आवेदकों को सूचना ज्ञान, मूल्यांकन मंडित तथा समानाचार योजना हेतु अनुसूचित जारी करने की तिथि
15	समानाचार योजना प्रस्तुत करने हेतु अंतिम तिथि
16	अतिरिक्त की अतिरिक्त प्रस्तुत करने के लिए प्रोसेस ईमेल आईडी
17	(कांस्ट्रिक्ट देनदार की एलएलएआई के रूप में पंजीकृत स्थिति का विवरण)

हस्ता / -

चेखन लाय जेन

मेड्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड

ईमेल : irpmnetropolistics@gmail.com, roshanjain@yahoo.co.uk

एक पृष्ठ नम्बर : 31-12-2025 तक

पंजीकृत पता : ए-एन-46 बी, शाहीनगर बाग, उत्तर पश्चिम दिल्ली, दिल्ली-110088

संचार पता : मोबैट एडवेंचर्स सर्विसेज एलएलपी,

एस - 378, मेरीलीन पार्क, नई दिल्ली, 110017

मोबाइल नंबर : +9813988895

दिनांक : 01-10-2025

स्थान : नई दिल्ली

हस्ता / -

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मेड्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड

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एक पृष्ठ नम्बर : 31-12-2025 तक

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ईमेल : irpmnetropolistics@gmail.com, roshanjain@yahoo.co.uk

एक पृष्ठ नम्बर : 31-12-2025 तक

पंजीकृत पता : ए-एन-46 बी, शाहीनगर बाग, उत्तर पश्चिम दिल्ली, दिल्ली-110088

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मोबाइल नंबर : +9813988895

दिनांक : 01-10-2025

स्थान : नई दिल्ली

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ईमेल : irpmnetropolistics@gmail.com, roshanjain@yahoo.co.uk

एक पृष्ठ नम्बर : 31-12-2025 तक

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दिनांक : 01-10-2025

स्थान : नई दिल्ली

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पंजीकृत पता : ए-एन-46 बी, शाहीनगर बाग, उत्तर पश्चिम दिल्ली, दिल्ली-110088

संचार पता : मोबैट एडवेंचर्स सर्विसेज एलएलपी,

एस - 378, मेरीलीन पार्क, नई दिल्ली, 110017

मोबाइल नंबर : +9813988895

दिनांक : 01-10-2025

स्थान : नई दिल्ली

हस्ता / -

चेखन लाय जेन

मेड्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड

ईमेल : irpmnetropolistics@gmail.com, roshanjain@yahoo.co.uk

एक पृष्ठ नम्बर : 31-12-2025 तक

पंजीकृत पता : ए-एन-46 बी, शाहीनगर बाग, उत्तर पश्चिम दिल्ली, दिल्ली-110088

संचार पता : मोबैट एडवेंचर्स सर्विसेज एलएलपी,

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मोबाइल नंबर : +9813988895

दिनांक : 01-10-2025

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हस्ता / -

चेखन लाय जेन

मेड्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड

ईमेल : irpmnetropolistics@gmail.com, roshanjain@yahoo.co.uk

एक पृष्ठ नम्बर : 31-12-2025 तक

पंजीकृत पता : ए-एन-46 बी, शाहीनगर बाग, उत्तर पश्चिम दिल्ली, दिल्ली-110088

संचार पता : मोबैट एडवेंचर्स सर्विसेज एलएलपी,

एस - 378, मेरीलीन पार्क, नई दिल्ली, 110017

मोबाइल नंबर : +9813988895

दिनांक : 01-10-2025

स्थान : नई दिल्ली

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ईमेल : irpmnetropolistics@gmail.com, roshanjain@yahoo.co.uk

एक पृष्ठ नम्बर : 31-12-2025 तक

पंजीकृत पता : ए-एन-46 बी, शाहीनगर बाग, उत्तर पश्चिम दिल्ली, दिल्ली-110088

संचार पता : मोबैट एडवेंचर्स सर्विसेज एलएलपी,

एस - 378, मेरीलीन पार्क, नई दिल्ली, 110017

मोबाइल नंबर : +9813988895

दिनांक : 01-10-2025

स्थान : नई दिल्ली

हस्ता / -

चेखन लाय जेन

मेड्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड

ईमेल

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Veeru Laxmi Narayan Mrs. Deep Mala Prospect No. 81991	All that piece and parcel of property bearing Flat No. G-82, Ground Floor, Tower E (G+3), Dream City Awas Yojna, Singhal Dream City, Block E, Mauza Ladamada, Agra, 282001, Uttar Pradesh, India Area Admeasuring (In Sq. Ft.): Property Type: Carpet Area, Super Built Up Area Property Area: 483.00, 707.00	Rs.612206/- (Rupees Six Lakh Twelve Thousand Two Hundred Six Only)	11-02-2025	27-09-2025

For further details please contact to Authorised Officer at Branch Office-A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 or Corporate Office: Plot No.98, Phase-I/V, Udyog Vihar, Gurgaon, Haryana, Place: Agra, Date: 01-10-2025 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

FORM G (Reissued)**INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR****M/S METROPOLIS LOGISTICS PRIVATE LIMITED****DEALING IN LOGISTIC SERVICES, WHICH INCLUDES SURFACE****TRUCKING SERVICES, WAREHOUSING SERVICES, AIRLOGISTICS****SERVICE AT SOUTH WEST DELHI MAHAIPALPUR, NEW DELHI-110037.**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN/CIN/ LLP No.	M/S METROPOLIS LOGISTICS PRIVATE LIMITED CIN No. U64200DL2012PTC231388 PAN No. AAHCM7482L
2	Address of the registered office:	Registered Address: Plot No. 50, G/F, Kh. No. 1128, B-Block, Rangpuri Extension, Mahipalpur, South West Delhi - 110037, India (as per MCA Business Address: Z-48, Second Floor, Okla Industrial area, Phase-2, New Delhi-110020 (As per Suspended Management and Director of CD)
3	URL of website	https://www.metropolislogistics.com
4	Details of place where the majority of fixed assets are located	Z-48, Second Floor, Okla Industrial area, Phase-2, New Delhi-110020
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	As per Audited Balance Sheet as of 2023 - 2024 Revenue from operation is 67.15 Crores (approx.). Further details can be sought by prospective resolution applicants via a mail by raising request at email: irpmetropolislogistics@gmail.com
7	Number of employees/ workmen	3
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31.03.2024 Details can be sought by prospective resolution applicants via a mail by raising request at email: irpmetropolislogistics@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: irpmetropolislogistics@gmail.com
10	Revised last date for receipt of expression of interest	16-10-2025
11	Revised date of issue of provisional list of prospective resolution applicants	25-10-2025
12	Revised last date for submission of objections to provisional list	30-10-2025
13	Revised date of issue of final list of prospective resolution applicants	08-11-2025
14	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	13-11-2025
15	Revised last date for submission of resolution plans	13-12-2025
16	Process email id to submit Expression of Interest	irpmetropolislogistics@gmail.com
17	Details of the Corporate Debtor's Registration status as an MSME	MSME UDYAM-DL-10-0005651

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 15-16B, 2nd Floor, Anna Salai, Sadaghai, Chennai-600015.

Vartul Pandit : 96270 74548

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mrs. Monika Monika... borrower 2. Mr. Rohit Kumar... Co Borrower. H.N. 291/5 Bharat Vihar New Colony Modipuram Meerut, Uttar Pradesh, India - 250110

LAN No. GH/HPR/KITH/A000000037

Whereas vide Order dated 27.02.2025 passed by Additional District Magistrate Revenue, Meerut, Uttar Pradesh, the physical possession of the property being All that piece and parcel of 'A Freehold Residential House Built on Plot No. 10, Having Admeasuring Area 203.54 Sq. Meters, of Kh. No. 586/2, Situated at Krishna Nagar in Village Dantal, Pargana, Tehsil & district Meerut-250002.' has been taken over by M/s Hinduja Housing Finance Ltd. on 26.09.2025. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 01/10/2025 Place: Meerut Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

Sd/- Roshan Lal Jain
Resolutions Professional
Metropolis Logistics Private Limited
Email: irpmetropolislogistics@gmail.com, roshanlajain@yahoo.co.uk
AFA Valid up to: 31.12.2025
Registered Address: AN-46 B, Shalimar Bagh, North West Delhi, Delhi-110088
Communication Address: Maheent Restructuring Services LLP, S - 376, Panchsheel Park, New Delhi, 110017.
Mobile. No: +918398985

Dated: 01.10.2025
Place: New Delhi

ANAND RATHI
Anand Rathi Global Finance Limited, Express Zone, A Wing, 8th Floor, Western Express Highway, Goregaon (E), Mumbai - 400 063 India
Mobile: +91 9813887931 | Website: www.rathi.com

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower/s/Guarantor that the below described Schedule immovable property inter alia secured to Anand Rathi Global Finance Limited ("ARGFL") (Secured Creditor) having Loan Account No. APPL00008178 the Constructive Possession of which has been taken by the Authorised Officer of ARGFL, will be sold by an Online e-Auction through website https://sarfaesi.auctiontiger.net on the date specifically mentioned in Schedule, on an "As is where is" & "As is what is" and "Whatever there is" basis towards recovery of total sum specifically mentioned in Schedule and the contractual interest thereon and other cost and charges till the date of realisation from Borrower/Co-Borrower/s/Guarantor as mentioned below:

Name of the Borrower: M/s. Vrindavan Mall (Borrower) KH.No.27/18,24, Near Parshu Ram Dhamrasmshala, Shiv Ram Park, Nangloi, South West Delhi, Delhi-110041.

Name of the Co-borrower/s: Mr. Manoj Kumar (Co-Borrower) (1) House No.-55 Nangloi Extn 3, Niloti, WEST DELHI, New Delhi-110041. (2) KH.No.27/18,24, Near Parshu Ram Dhamrasmshala, Shiv Ram Park, Nangloi, South West Delhi, Delhi-110041. Ms. Neelam (Co-Borrower) (1) House No.-55 Nangloi Extn 3, Niloti, WEST DELHI, New Delhi-110041. (2) KH.No.27/18,24, Near Parshu Ram Dhamrasmshala, Shiv Ram Park, Nangloi, South West Delhi, Delhi-110041.

Property Address: Built Plot No. 55, area measuring 100 Sq. Yds., out of Kh. No. 34/22, Situated in the area of Village Nangloi Jat, Delhi State, Colony Known as Nangloi Extension, WEST DELHI, Delhi-110041. East: Other Property, West: Plot No. 54., North: Road 20F, South: Road 15F.

Outstanding Amount (as per demand notice along with future interest and cost) Rs. 63,70,429/- (Rupees Sixty One Lakhs Seventy Thousand Four Hundred and Twenty Nine Only)

Rs. 9,64,735/- (Rupees Nine Lakhs Sixty Four Thousand Seven Hundred and Thirty Five Only)

Date of Auction 4th November 2025

Reserve Price Rs. 11611800/- (Rupees One Crore Sixteen Lakhs Eleven Thousand Eight Hundred Only)

Earnest Money Deposit 10% of the Reserve Price

Minimum Bid increment Amount Rs. 10,000/-

Date and time of inspection of property for intending purchasers 23rd October 2025 From 10 am to 4 pm

Date and time for submission of tender form along with KYC documents/Proof of EMD etc. 27th October 2025 Up to 4.00 PM with KYC documents

Date & time of opening of online offers 4th November 2025 Between 11:00 am and 1:00 PM

Note: The intending bidder/purchaser may visit Anand Rathi Group website www.rathi.com for detail terms and conditions regarding auction proceedings.

This Publication is also 30 days' notice stipulated under rule 9(1) and 8(5) of Security Interest (Enforcement) Rules, 2002 to the above Borrower/Co-Borrower/s/Guarantor.

Date: 30th Sept. 2025 Sd/- Anand Rathi Global Finance Limited
Place: Delhi Authorized Signatory

ANAND RATHI
Anand Rathi Global Finance Limited, Express Zone, A Wing, 8th Floor, Western Express Highway, Goregaon (E), Mumbai - 400 063 India
Mobile: +91 9813887931 | Website: www.rathi.com

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower/s/Guarantor that the below described Schedule immovable property inter alia secured to Anand Rathi Global Finance Limited ("ARGFL") (Secured Creditor) having Loan Account No. APPL00008178 the Constructive Possession of which has been taken by the Authorised Officer of ARGFL, will be sold by an Online e-Auction through website https://sarfaesi.auctiontiger.net on the date specifically mentioned in Schedule, on an "As is where is" & "As is what is" and "Whatever there is" basis towards recovery of total sum specifically mentioned in Schedule and the contractual interest thereon and other cost and charges till the date of realisation from Borrower/Co-Borrower/s/Guarantor as mentioned below:

Name of the Borrower: All the Legal Heir of Bidyahach Acharyya (Since deceased) (Borrower), G-1/10A Top Floor Ramkrishna Apartment Bengali Colony Mahavir Enclave Palam village South West Delhi 110045.

Name of the Co-borrower/s: Mrs. Dipannita Acharyya (Co-Borrower), G-1/10A Top Floor Ramkrishna Apartment Bengali Colony Mahavir Enclave Palam village South West Delhi 110045.

Property Address: Entire Third Floor with roof terrace rights, out of Property Bearing No. RZ-G-1/10A area measuring 90 Sq. Yards, i.e. 75.249 Sq. Meters, out of Kh. No. 79/4, Village of Palam, Delhi State of Colony known as Mahavir Enclave, New Delhi: 110045, SOUTH WEST DELHI, New Delhi, India. Four boundaries of the property: East - 18ft Wide Road, West: Other's Property, North: Other's Property, South: Other's Property

Outstanding Amount (as per demand notice along with future interest and cost) Rs. 29,84,132/- (Rupees Twenty Nine Lakhs Eighty Four Thousand One Hundred Thirty Two Only)

Date of Auction 4th November 2025

Reserve Price Rs. 3850000/- (Rupees Thirty Eight Lakhs Fifty Thousand Only)

Earnest Money Deposit 10% of the Reserve Price

Minimum Bid increment Amount Rs. 10,000/-

Date and time of inspection of property for intending purchasers 23rd October 2025 From 11 am to 4 pm

Date and time for submission of tender form along with KYC documents/Proof of EMD etc. 27th October 2025 Up to 4.00 PM with KYC documents

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Place: Delhi Authorized Signatory

ANAND RATHI
Anand Rathi Global Finance Limited, Express Zone, A Wing, 8th Floor, Western Express Highway, Goregaon (E), Mumbai - 400 063 India
Mobile: +91 9813887931 | Website: www.rathi.com

**Asset Reconstruction Company (India) Ltd.,**

Acting in its capacity as Trustee of Arcil-Trust-2025-008

Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028

Branch Office: Office No. 1008, 11th Floor, Westend Mall, Janakpuri District Centre, Janakpuri, New Delhi PO: 110058

Website: https://auction.arcil.co.in; CIN-U65999MH2002PLC134884

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISES OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgage (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of Arcil-Trust-2025-008 ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgage/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 23-02-2020	Possession type and date	Date & Time of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
1. Rajeev Agrawal 2. Arti Agrawal 3. M/s Build Age Construction	23400002588 & Piramal Finance Limited	Arcil-Trust-2025-008	Rs. 22569235/- (Two Crore Twenty Five Lakh Sixty-Nine Thousand Two Hundred Thirty Five Only) as on 16-03-2020 + further interest thereon + Legal Expenses	Symbolic 29-12-2021	10.10.2025	Commercial & Area - 3430.00 Sq. Mtrs;	Rs. 20,90,000/- (Rupees Twenty-Lakh Ninety Thousand Only)	Rs. 2,09,00,000/- (Rupees Two Crores Nine Lakh Only)	On 04-11-2025 At 03:30 P. M

Description of the Secured Asset being auctioned: Schedule A: All That Piece And Parcel Of Office No. 04 (LGF + UGF) Kh. No. 913, Bankay Om Complex Mauza Sikandra Bahisstad Agra, Uttar Pradesh - 282001 In The Name Of Rajeev Agrawal Directions As Per The Site: North By : Other Property, South By : Road, East By : Shop No. 3, West By : Other Vacant Land And Situated Within The Registration District Of Agra, Uttar Pradesh

Pending Litigations known to Arcil	Nil	Encumbrances/Dues known to ARCIL	Society Dues as-As mentioned in the BID document
Last Date for submission of Bid	2 hours before the time of E-Auction	Bid Increment amount:	
Demand Draft to be made in name of:	As mentioned in the Trust Name column	Payable at Delhi	
RTGS details	Bank name - HDFC Bank, Trust Name- Arcil-Trust-2025-008, Account Number 57500001631544, RTGS/NEFT IFSC- HDFC0000542, Branch- KAMALA MILLS COMPOUND SENAPATI BAPAT MARG, LOWER PAREL, MUMBAI 400013		
Name of Contact person & number	Vikram Singh Tanwar- 8860122299 (vikram.tanwar@arcil.co.in, Mahesh Bangera - 9004173256 (mahesh.bangera@arcil.co.in)		

Terms and Conditions:

- The Auction Sale is being conducted through e-auction through the website https://auction.arcil.co.in and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
- The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
- At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-poned the Auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
- The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
- The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
- The Borrower/ Guarantor/s/ Mortgage/s, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
- In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: Delhi ,

Date: 01.10.2025

Sd/- Authorised Officer,
Asset Reconstruction Company (India) Ltd.,

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the DRHP)

Lalbaba
Engineering

LALBABA ENGINEERING LIMITED

Our Company was initially formed as "Lalbaba Steel Industries Private Limited" at Kolkata, West Bengal as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated June 26, 2006 issued by the Registrar of Companies, West Bengal ("RoC"). The name of our Company was changed to "Lal Baba Seamless Tubes Private Limited" pursuant to a resolution of our Board and Shareholders meeting, both dated January 4, 2007, and a fresh certificate of incorporation consequent upon change of name was issued by the RoC dated January 19, 2007. Subsequently, pursuant to the Composite Scheme of Arrangement, our Company was converted into a public limited company as approved by a resolution of our Board dated December 30, 2024, and a special resolution of our Shareholders dated December 31, 2024 following which the name of our Company was changed to "Lal Baba Seamless Tubes Limited" and the Registrar of Companies, Central Processing Centre issued a fresh certificate of incorporation dated February 11, 2025. Further, the name of our Company was changed to "Lal Baba Engineering Limited" pursuant to a resolution of our Board dated February 12, 2025 and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Central Processing Centre dated March 10, 2025. For further details, see "History and Certain Corporate Matters" on page 243 of the draft red herring prospectus dated September 29, 2025 (the "DRHP" or the "Draft Red Herring Prospectus").

Registered Office: Kashberia, Bardhanayaghat Debhog, Haldia, East Midnapore, Midnapore - 721 657, West Bengal, India. Corporate Office: 1st Floor, 27 Shakespeare Sarani, Kolkata - 700017, West Bengal, India. Contact Person: Ananta B Chakrabarty, Company Secretary and Compliance Officer, Telephone: +91 33 22879256, E-mail: investorrelations@lalbabagroup.com; Website: www.lalbabagroup.com, Corporate Identity Number: U30204WB2006PLC110060

OUR PROMOTERS: LBIC ENGINEERING PRIVATE LIMITED, KISHAN DHANUKA, AMIT DHANUKA, NIKUNJ DHANUKA AND NISHIT DHANUKA

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF LALBABA ENGINEERING LIMITED ("OUR COMPANY"), "THE COMPANY" OR "ISSUER" FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹10,000.00 MILLION COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹6,300.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹3,700.00 MILLION (THE "OFFER FOR SALE") COMPRISING AN OFFER FOR SALE UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 1,250.00 MILLION BY LBIC ENGINEERING PRIVATE LIMITED, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹950.00 MILLION BY KISHAN DHANUKA, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 150.00 MILLION BY AMIT DHANUKA, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 300.00 MILLION BY NIKUNJ DHANUKA, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 300.00 MILLION BY NISHIT DHANUKA (COLLECTIVELY REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS") AND UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 750.00 MILLION BY KISHAN DHANUKA & SONS HUF (THE "PROMOTER GROUP SELLING SHAREHOLDER", AND TOGETHER WITH PROMOTER SELLING SHAREHOLDERS, REFERRED TO AS THE "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE" TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES, AGGREGATING UP TO ₹ 1,260.00 MILLION, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER BEING IN COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [•] EDITION OF [•] (A WIDELY CIRCULATED BENGALI DAILY NEWSPAPER, BENGALI BEING THE REGIONAL LANGUAGE OF WEST BENGAL WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), TOGETHER WITH BSE, THE "STOCK EXCHANGES" FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion, "QIB Portion", provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, (a) not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one third shall be reserved for Bidders with Bids exceeding ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with Bids exceeding ₹ 1.00 million) and (b) not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders, other than Anchor Investors, are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA account (as defined hereinafter) and UPI ID in case of UPI Bidders (defined hereinafter), which will be blocked by the Self Certified Syndicate Banks ("SCSBs") or the Sponsor Bank(s), as the case may be, to the extent of their respective Bid Amounts. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see the section titled "Offer Procedure" on page 450 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 29, 2025 with SEBI and the Stock Exchanges on September 30, 2025.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with Securities and Exchange Board of India ("SEBI") shall be made available to the public for comments, if any, for